NESOURCE IDEAS VENTURE L

Registered Office: J.J. Manor, 2nd Floor, 146, Rukmani Lakshmipathy Road, Egmore, Chennai - 600 008, Tamil Nadu, India; Tel No: +91 44 4213 4343; Email: cs@osivl.com; Website: www.osivl.com; Corporate Identity Number: L74900TN1994PLC097983

Open Offer for acquisition of upto 8,00,000 (Eight Lacs) fully paid up equity shares of face value of ₹ 10 each ("Equity shares"), representing 26.02% of the voting share capital of Onesource Ideas Venture Limited ("Target Company") by Vibhu Maurya ("Acquirer"), pursuant to and in compliance with the requirements of Securities and Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended ("SEBI (SAST) Regulations") ("Offer or "Open Offer").

This DPS is being issued by Saffron Capital Advisors Private Limited, the Manager to the Offer ("Manager"), for and on behalf of the Acquirer in compliance with Regulation 13(4) of the SEBI (SAST) Regulations, pursuant to $the \, Public \, announcement \, ("PA") \, filed \, with \, BSE \, Limited \, ("BSE") \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Exchange") \, on, \, October \, 13,2021. \, The \, PA \, ("Stock \, Ex$ was filed with Securities and Exchange Board of India ("SEBI") and also sent to the Target Company in terms of Regulation 14(2) of the SEBI (SAST) Regulations.

 $\underline{\text{For the purpose of this DPS}, \text{the following terms have the meaning assigned to them herein below:}}$

"Board of Directors" means the board of directors of the Target Company.

"Identified Date" means the date falling on the 10th (tenth) working day prior to the commencement of the tendering period for the Open Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Offer Shares are eligible to $participate \ in \ this \ Open \ Offer \ at \ any \ time \ before \ expiry \ of \ the \ tendering \ period.$

"Offer Shares" means 8,00,000 (Eight Lacs) Shares of Onesource Ideas Venture Limited.

"Public Shareholders" means all the equity shareholders of the Target Company other than (i) the Acquirer. (ii) the parties to the Share Purchase Agreement ("SPA") (defined below for the sale of Equity Shares of the Target Company) and (iii) persons deemed to be acting in concert with parties at (i) and (ii) above, in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.

"Sellers" shall mean, the members of the promoter and promoter group of the Target Company namely, B.P. Jhunjhunwala & Others HUF ("Seller 1") and Mala Jhunjhunwala ("Seller 2").

"Sale Shares" means 12,30,374 equity shares constituting 40.01% of the paid-up share capital of Onesource Ideas Venture Limited.

"SPA" means the share purchase agreement dated October 13, 2021 executed between the Agguirer and the Sellers. pursuant to which the Acquirer has agreed to acquire 12,30,374 Equity Shares of the Target Company (Sale Shares) from the Sellers, representing 40.01% of the paid-up equity share capital and voting capital of the Target Company at a price of ₹16 (Rupees Sixteen only) per Equity Share;

"SPA Date" means the execution date of the SPA; i.e. October 13, 2021.

"Shares/Equity shares" means fully paid-up equity shares of face value of ₹ 10 (Rupees Ten only) of the Targe Company

"Share Capital/Voting Share Capital" means the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10th (tenth) working day from the closure of the Tendering period for the Offer. "Tendering Period" has the meaning ascribed to it under SEBI (SAST) Regulations, 2011.

"Working Day" means same meaning as ascribed to it in the SEBI (SAST) Regulations.

ACQUIRER, SELLERS, TARGET COMPANY AND OFFER INFORMATION ABOUT THE ACQUIRER - VIBHU MAURYA

- (a) Acquirer, aged 31 years, s/o Mr. Vinay Maurya is a resident of 22, Ivory Platinum Park, C.T.T Nagar, Bhopal 462 003, Madhya Pradesh, India. (b) Acquirer holds a Bachelor's degree in Engineering (Civil Engineering) from University of Technology of Madhya
- Pradesh and has 5 years of experience in the mining sector (c) Acquirer does not belong to any group.
- (d) The Net Worth of Acquirer as on October 12, 2021 is ₹ 4,34,19,654 (Rupees Four Crores Thirty Four Lacs Nineteen Thousand Six Hundred Fifty Four only) and the same is certified by CA. N.K. Malviya, Partner of Sanghvi Malviya & Company, Chartered Accountants (Membership No: 070571, Firm Registration No: 001884C) having its office at E-2/234, Arera Colony Bhopal; Email id: nandkishoremalviya@yahoo.com; vide certificate dated October 12, 2021 bearing Unique Document Identification Number (UDIN) 21070571AAAADW5194.

(e) The details of the ventures promoted/controlled/managed by the Acquirer are given hereunder:

	01. 140.	Number of the Emilies	Hatare of Interest	i crecitage/stake notaling/0	
	1.	Sadbhav Minerals Private Limited	Promoter and Director	85	
	2.	Oracle RealInfra Private Limited	Director	10	
(Source: www.mo					
	(£) NI	and the condition of th	alla anno a cara la caratte de autoria de la filiate.	and the first of the control of the	

- (f) None of the entities mentioned under point (e) above are participating or interested or acting in concert with the Acquirer in this Open Offer. (g) Except as mentioned under point (e) above, Acquirer confirms that he does not hold directorships in any other
- company, including a listed company (h) Acquirer does not hold any shares in the Target Company as on the date of this DPS. Pursuant to the Share Purchase
- Agreement, the Acquirer proposes to acquire 12,30,374 Equity shares from the sellers of the Target Company constituting 40.01% of the Target Company. Further, upon consummation of the Share Purchase Agreement, the Acquirer shall be classified and will become the Promoter of the Target Company, subject to the compliance of Regulation 31A of the SEBI (LODR) Regulations, 2015. (i) Acquirer confirms that he has not been prohibited by SEBI from dealing in securities, in terms of the provisions of
- Section 11B of the SEBI Act, 1992, as amended ("SEBI Act") or under any other Regulation made under the SEBI Act. (j) Acquirer has confirmed that he has not been categorized as a "willful defaulter" in terms of Regulation 2(1)(ze) of the SEBI (SAST) Regulations.
- (k) Acquirer confirms that he is not declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018
- (I) Acquirer confirms that currently there are no pending litigations pertaining to securities market where he is made party

2. INFORMATION ABOUT THE SELLERS:

The sellers hold 40.01% of the total voting and paid up capital of the Target Company. Pursuant to the SPA dated October 13, 2021, the sellers have agreed to sell and the Acquirer has agreed to purchase 12,30,374 Equity Shares constituting 40.01% of the total voting and paid up share capital of the Target Company from the Sellers.

	The details of the Sellers, who have entered into the Share Purchase Agreement with the Acquirer, are as follows:							
S	r. Name of the	Address	Group	Part of	Details of Shares/Voting Rights held by the Selling Shareholders Pre Post Transaction Transaction			
N	Sellers			Promoter/			lders	
				Promoter				
				Group of				
				Target	No of	%	No of	%
				company	Equity		Equity	
					Shares		Shares	
1	B.P. Jhunjhunwala	1,D, Rajagiri Residency			71,824	2.34	Nil	Nil
	& Others HUF	125 Marshalls Road, Egmore	Not	Yes				
2	. Mala Jhunjhunwala	Chennai – 600 008	Applicable		11,58,550	37.68	Nil	Nil
		Tamil Nadu, India.						
	Total				10.00.0=1	40.04		
		Total			12,30,374	40.01		

- Post completion of open offer formalities, the sellers shall relinquish control and management of the Target Compan in favour of the Acquirer and shall be reclassified as public in accordance and in compliance with Regulation 31A of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), Regulations, 2015 as amended.
- None of the Sellers as mentioned above have been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended or under any other regulation made under the SEBI Act,
- d. The Board of Directors of the Target Company in its meeting held on May 27, 2017, had approved preferential allotment of 28,50,000 equity shares of ₹ 10 each, pursuant to which the shareholding of Mrs. Mala Jhunjhunwala ("Seller 2") exceeded the threshold mentioned under Regulation 3(1) of SEBI (SAST) Regulations and thereby had e obligation to make a public appouncement for an open 2 has till data has not compl the said obligation under the SEBI (SAST) Regulations. SEBI may take appropriate action against Seller 2 for such
- INFORMATION ABOUT THE TARGET COMPANY ONESOURCE IDEAS VENTURE LIMITED ("Targe Company")
- Target Company was incorporated on December 08, 1994 as 'Anugraha Jewellers Limited' under Companies Act, 1956. Subsequently, the name of the Target Company was changed to 'Onesource Ideas Venture Limited' pursuant to change of name in accordance with the Companies Act. 2013 and a fresh Certificate of Incorporation dated June 26 2014 was issued by the Registrar of Companies, Coimbatore, Tamil Nadu. There has been no change in the name of the Target Company thereafter.
- The registered office of the Target Company is situated at J.J. Manor, 2nd Floor, 146, Rukmani Lakshmipathy Road Egmore, Chennai - 600 008, Tamil Nadu, India: Email: cs@osivl.com; Website: www.osivl.com
- Corporate Identity Number of the Target Company is L74900TN1994PLC097983.
- The Equity Shares of the Target Company were initially listed on Coimbatore Stock Exchange Limited ("CSE") Madras Stock Exchange Limited ("MSE") and BSE limited ("BSE") pursuant to its maiden Public Issue. However, upon exit of CSE and MSE as stock exchanges vide SEBI orders dated April 03, 2013 and May 14, 2015 respectively, the equity shares of the Target Company are currently listed on BSE only. The International Securities Identification Number (ISIN) of Equity Shares of the Target Company is INE125F01024.
- Target Company is engaged in providing financial and corporate advisory services especially to Small and Medium
- g) The Authorized Share Capital of the Target Company is ₹5,00,00,000 comprising of 50,00,000 Equity Shares of face value ₹ 10 each The current issued, subscribed and paid up Share Capital of the Target Company is ₹ 3,07,50,000 comprising of 30,75,000 Equity Shares of face value ₹ 10 each.
- There are no outstanding partly paid up shares or any other convertible instruments to be converted into Equity Shares of the Target Company at a future date.
- The trading in securities of the company was suspended by BSE with effect from May 13, 2002 for non-compliance of various provisions of the listing agreement. The suspension was revoked with effect from April 21, 2017 by BSE vide notice dated April 13, 2017. The Equity Shares of the Target Company are listed on BSE under group X and traded under Additional Surveillance Measure (ASM–Stage 1). In 2014, a Scheme of Reduction of Capital ("Scheme") under Section 100 to 104 of the Companies Act, 1956 between
- the Target Company, its shareholders and creditors was sanctioned by Hon'ble High Court of Judicature at Madras, Chennai vide order dated October 28, 2014. Pursuant to scheme, the paid up equity share capital of the target company was reduced from ₹ 4,50,00,000 consisting of 45,00,000 equity shares of face value of ₹ 10 each to ₹22,50,000 consisting of 2,25,000 equity shares of face value of ₹10 each. k) In the Year 2013, B.P. Jhunjhunwala & Others (HUF) ("Seller 1"), represented by its karta B.P. Jhunjhunwala had
- entered into a Share Purchase Agreement ("SPA") with the erstwhile promoters of the Target company to acquire 14,09,399 (Fourteen lacs Nine Thousand Three Hundred and Ninety Nine Only) Equity Shares of ₹ 10 each, representing 31.32% of total voting share capital of the Target company which triggered the mandatory open offer under Regulation 3(1) & (4) of the SEBI (SAST) Regulations, 2011. Seller 1 had made an open offer to acquire 11,70,000 (Eleven Lacs Seventy Thousand) equity shares of ₹ 10 each, representing 26% of total voting share capital of the Target company from the public shareholders ("Open Offer"). Twenty Seven Thousand One Hundred (27,100) shares were accepted in the said open offer, which was completed on August 29, 2013, and basis the same, Seller was classified in the category of promoter and promoter group.
- Adjudicating Officer of SEBI vide its order number EAD-2/DSR/PU/179/2014 dated August 22, 2014 had imposed a penalty for the amount of ₹ 5,00,000 on the Target Company for the delay in compliances with the provisions of Regulation 8(3) of Takeover Regulations, 1997. The aforesaid penalty was paid by the Target Company within time period as stipulated in the order.
- The Equity Shares of the Target Company are infrequently traded on BSE within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations
- n) The brief standalone financial information of the Target Company for the financial years ended March 2021, 2020 and

2019 and the stub period are detailed as under:						
(Amounts in ₹						
Particulars	FY 2020	FY 2019				
	Limited Reviewed	Audited	Audited	Audited		
Total Income	14,25,000	39,26,735	1,90,908	18,99,169		
(Income from Operations + Other Income)						
Net Profit/(Loss) after tax	10,23,000	12,98,097	(1,95,97,229)	(2,54,510)		
Earnings per Share (EPS)	0.33	0.42	(6.37)	(0.08)		
Net Worth	2,82,13,868	2,71,93,042	2,58,94,944	4,54,92,173		

4. DETAILS OF THE OFFER The Offer is being made by the Acquirer under Regulation 3 and Regulation 4 of the SEBI (SAST) Regulations to acquire shares from all the public shareholders of the Target company for acquisition upto 8,00,000 (Eight Lacs) fully paid up equity shares of face value of ₹ 10 each (Rupees Ten only), representing 26.02% of the Voting and Paid Up Share Capital of the Target Company, at a price of ₹ 16 (Rupees Sixteen only) per Equity Share plus an interest

- component of ₹7.39 (Rupees Seven & paise thirty nine only) per Equity Share ("Offer Price"), payable only to those continuing public shareholders, who were holding shares of the Target Company from the earlier 'trigger date' of May 27, 2017, i.e. date of Board Meeting for approving preferential allotment of 28,50,000 equity shares of ₹ 10 each, pursuant to which the shareholding of Mrs. Mala Jhunjhunwala (Seller 2) exceeded the threshold shareholding of 25% mentioned under Regulation 3(1) of SEBI (SAST) Regulations. Assuming full acceptance, the total consideration payable by the Acquirer under the Open Offer (excluding interest component) at the Offer Price aggregates to ₹ 1,28,00,000 (Rupees One Crore Twenty Eight Lacs only) ("Offer Size"). Assuming full acceptance and also assuming that interest component is payable to all, the total consideration payable by the Acquirer under the Open Offer (excluding interest component) at the Offer Price aggregates to ₹ 1,87,12,000 (Rupees One Crore Eighty Seven Lacs Twelve Thousand only).
- b) The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations This Offer is not conditional on any minimum level of acceptance and is not a competing offer in terms of Regulations

19 and 20 respectively of the SEBI (SAST) Regulations.

- There are no conditions as stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirer, and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.
- e) The Equity Shares of the Target Company will be acquired by the Acquirer as fully paid up, free from all lien, charges and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer
- To the best of the knowledge and belief of the Acquirer, as on the date of this DPS, there are no statutory or other approvals required to implement the Offer other than as indicated in section VI of this DPS. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirer will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within two working days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to SEBI, BSE and to the Target Company at its registered office.
- The Manager to the Offer does not hold any Shares in the Target Company as on the date of appointment as Manager to the Offer and as on the date of this Detailed Public Statement. The Manager to the Offer further declares and undertakes that it shall not deal in the Shares of the Target Company during the period commencing from the date of its appointment as Manager to the Offer till the expiry of 15 days from the date of closure of this Open Offer
- The Acquirer does not have any plans to alienate any significant assets of the Target Company whether by way of sale lease, encumbrance or otherwise for a period of two years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within two years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot and the notice for such postal ballot shall contain reasons as to why such alienation is necessary in terms of Regulation 25(2) of SEBI (SAST) Regulations.
- As per Regulation 38 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 as amended (SEBI LODR Regulations) read with rule 19A of the Securities Contract (Regulation) Rules, 1957, and subsequent amendments thereto ("SCRR"), the Target Company is required to maintain at least 25% public shareholding as determined in accordance with the SCRR, on a continuous basis for listing. Upon completion of the offer and the underlying transaction pursuant to the SPA, the public shareholding will not fall below the required minimum public shareholding. In case if the public shareholding of the Target Company falls below the minimum level as required to be maintained by the Target Company under the SCRR and the SEBI LODR Regulations, the Acquirer undertakes to reduce their shareholding to the level stipulated in the SCRR within the time and in the manner specified in the SCRR and SEBI LODR Regulations.
- If the Acquirer acquires Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, then the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in the Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.

BACKGROUND TO THE OFFER

- The Acquirer intends to acquire up to 8,00,000 (Eight Lacs) Equity Shares of face value of ₹ 10 each, representing 26.02% of the total Voting Share Capital of the Target Company in terms of Regulation 3 along with control in terms of Regulations 4 of the Target Company.
- The sellers of the Target Company have irrevocably agreed to relinquish the management control of the Target Company in favour of the Acquirer, subject to the receipt of all necessary approvals and the acquirer completing all the open offer formalities. Upon completion of the Offer, the Sellers shall cease to be promoters of the Target Company and the Acquirer shall become the new promoters of the Target Company, subject to compliance with conditions stipulated in Regulation 31A of the SEBI (LODR) Regulations, 2015.
- The Acquirer has entered in to SPA dated October 13, 2021 with the Sellers for purchase of Sale shares at a price of ₹ 16 (Rupees Sixteen only) per equity share aggregating to 1,96,85,984 (Rupees One Crore Ninety Six Lacs Eighty Five Thousand Nine Hundred and Eighty Four Only), payable through banking channels subject to such terms and conditions as mentioned in the SPA, subject to Acquirer maintaining its shareholding within the limits prescribed for minimum public shareholding. The acquisition will result in the change in control and management of the Target Company
- The prime object of the open offer is to acquire substantial shares/voting rights accompanied by control over the Target Company. The Acquirer intends to expand the Company's business activities by carrying on additional business for commercial reasons and operational efficiencies. The Acquirer reserves the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws.
- III. SHAREHOLDING AND ACQUISITION DETAILS 1. The current and proposed shareholding pattern of the Acquirer in the Target Company and the details of the acquisition

are as follows:

Details	Acquirer		
	Number of Shares	% of Share Capital	
Shareholding as on the PA date	Nil	Nil	
Shares acquired between the Public Announcement date	Nil	Nil	
and the DPS date			
Shares acquired through SPA	12,30,374	40.01%	
Shares proposed to be acquired in the Offer (assuming full acceptance)	8,00,000	26.02%	
* Post Offer Shareholding on diluted basis on 10th working day after	20,30,374	66.03%	
closing of Tendering period			
*Assuming full acceptance in the			

IV. OFFER PRICE The Shares of the Target Company are listed on BSE Limited

2. The annualized trading turnover in the Shares of the Target Company on BSE based on trading volume during the twelve calendar months prior to the month of PA (October 2020 till September 2021 obtained from www.bseindia.com) is as given below

	Stock Exchange	Total no. of equity shares	Total no. of listed	Annualized trading				
		traded during the twelve calendar months prior to the month of PA	equity shares	turnover (as % of shares listed)				
ı		months prior to the month of PA						
BSE 11,170			30,75,000	0.36%				
l	3. Based on the information provided in point above, the Shares of the Target Company are infrequently traded on the							
l	BSE within the meaning of explanation provided in regulation 2(1)(j) of the SEBI (SAST) Regulations.							
П	4 TI OK DI K	F 10 / D		DI (O 4 O T) D				

 The Offer Price of ₹16 (Rupees Sixteen only) is justified in terms of regulation 8 of the SEBI (SAST) Regulations, being more than highest of the following:

ghest negotiated price per share to make a public announcement for the offer b) The volume-weighted average price paid or payable for acquisition(s), whether by the Acquirer or Not by any person(s) acting in concert, during the fifty two weeks immediately preceding the date of Applicable c) The highest price paid or payable for any acquisition, whether by the Acquirer or by any person(s) acting in concert, during the twenty six weeks immediately preceding the date of the Public Applicable d) The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the Applicable maximum volume of trading in the shares of the target company are recorded during such period, provided such shares are frequently traded ^Where the shares are not frequently traded, the price determined by the Acquirer and the Manager ₹ 10.26 to the Open Offer taking into account valuation parameters per Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares

- Book Value per share (₹) 8.84 - Earnings per share (Diluted) (₹) 0.42 *Sanka Hari Surya, IBBI Registered Valuer (Registration No:IBBI/RV/07/2019/12576) and having his office at Shree Mahavir Sadhana CHS, D-602, Plot No.18 EFG, Sector-14, Sanpada, Navi Mumbai – 400 705, Maharashtra, India; Email: ca.harisurya@gmail.com,through his valuation report dated October 13, 2021, has certified that the fair value of the Equity Share of OneSource Ideas Venture Limited is ₹ 10.26 each, based on the judgement of Hindustan Lever Employee Union V/s. Hindustan Lever Limited (1995) (83 Companies Cases 30)

5. The Offer Price of ₹16 (Rupees Sixteen only) per Equity Share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, and is payable in cash. The interest component of ₹7.39 (Rupees Seven and Paise Thirty Nine only), is calculated at the rate of 10% per annum from the earlier 'trigger date' of May 27, 2017 till January 06, 2022 i.e. the scheduled date of payment of consideration. The interest amount shall however be payable to only those public shareholders who were holding shares in the Target Company when the previous open offer obligation had been triggered by Seller 2 (on May 27, 2017) and continue to remain as public shareholders as on the date of this Public Announcement. However, those public shareholders who have acquired shares of the Target Company subsequent to May 27, 2017 would receive the offer price of ₹ 16 only. The interest component may increase in case there is any change in the date of payment of consideration

Calculation of Interest

Other Financial Parameters as at March 31, 2021

Return on Net Worth (%)

	Trigger Date Number of days delay		Fair Value as on the Trigger Date	Price as per SEBI (SAST) Regulations	^Interest	Total (₹)
	May 27, 2017	1,686	4.17	16.00	7.39	23.39
^ Interest calculated from May 27, 2017 till January 06, 2022, the expected date of payment of consideration.						

- In the opinion of the Acquirer and the Manager to the Offer, the Offer Price of ₹ 16 (Rupees Sixteen only) per Share is iustified in terms of regulation 8 of the SEBI (SAST) Regulations There have been no corporate actions undertaken by the Target Company warranting adjustment of any of the
- relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations
- There has been no revision in the Offer Price or to the size of this Offer as on the date of this DPS. 10. An upward revision in the Offer Price or to the size of this Offer, if any, on account of competing offers or otherwise, will
- be done at any time prior to the commencement of the last one working day before the commencement of the tendering period of this Offer in accordance with Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirer shall (i) make corresponding increases to the escrow amounts, as more particularly set out in paragraph V(5) of this DPS; (ii) make a public announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, BSE and the Target Company at its registered office of such revision

V. FINANCIAL ARRANGEMENTS Assuming full acceptance, the total funds requirement to meet this Offer (including the interest component) is ₹

- 1,87,12,000 (Rupees One Crore Eighty Seven Lacs Twelve Thousand only).
- The Acquirer has confirmed that he has adequate financial resources to meet the obligations under the Open Offer The Acquirer has adequate resources and have made firm financial arrangements for financing the acquisition of the
- equity shares under this Offer, in accordance and in compliance with Regulation 25 (1) of the SEBI (SAST) Regulations
- The Net Worth of Acquirer as on October 12, 2021 is ₹4,34,19,654 (Rupees Four Crores Thirty Four Lacs Nineteen Thousand Six Hundred Fifty Four only) and the same is certified by CA. N.K. Malviya, Partner of Sanghvi Malviya & Company, Chartered Accountants (Membership No: 070571, Firm Registration No: 001884C) having his office at E-2/234, Arera Colony Bhopal; Email id: nandkishoremalviya@yahoo.com; vide certificate dated October 12, 2021 bearing Unique Document Identification Number (UDIN) 21070571AAAADW5194.
 - As a part of their Net Worth, the Acquirer has enlisted liquid assets worth ₹2,09,19,000 (Rupees Two Crores Nine Lacs Nineteen Thousand only) as on October 12, 2021, which is certified by CA. N.K. Malviya, Partner of Sanghvi Malviya &

- Company, Chartered Accountants (Membership No: 070571, Firm Registration No: 001884C) having his office at E-2/234, Arera Colony Bhopal; Email id: nandkishoremalviya@yahoo.com; vide certificate dated October 12, 2021 bearing Unique Document Identification Number (UDIN) 21070571AAAADW5194
- In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, the Acquirer has opened an escrow cash account ("Escrow Cash Account") with ICICI Bank Limited, a banking company duly incorporated under the Companies Act, 1956 and registered as a banking company within the meaning of the Banking Regulation Act, 1949 and having its registered office at ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara - 390 007, Guiarat, India and acting for the purpose of this agreement through its branch situated at ICICI Bank Limited, Capital Markets Division, 1st Floor, 122, Mistry Bhavan, Dinshaw Vachha Road, Backbay Reclamation, Churchgate, Mumbai – 400 020, Maharashtra, India, and has made a deposit of ₹ 50,00 000 (Rupees Fifty Lacs only) in the Escrow Cash Account. The amount deposited in Escrow Cash Account represents more than 25% of the total consideration payable to the Equity Shareholders under this Offer. The Acquirer has empowered the Manager to the Offer to operate and to realize the value of the Escrow Cash Account in terms of the SEBI (SAST) Regulations, 2011.
- In case of any upward revision in the Offer Price or the size of this Offer, the value in cash of the Escrow Amount shall be computed on the revised consideration calculated at such revised offer price or offer size and any additional amounts required will be funded by the Acquirer, prior to effecting such revision, in terms of Regulation 17(2) of the SEBI (SAST) Regulations, 2011.
- Based on the above. Saffron Capital Advisors Private Limited, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirer to implement the Offer in full, in accordance with the SEBI (SAST) Regulations, 2011.

VI. STATUTORY AND OTHER APPROVALS

- As of the date of this DPS, to the knowledge of the Acquirer, there are no statutory approvals required to complete this Offer. However, in case of any such statutory approvals are required by the Acquirer at a later date before the expiry of the tendering period, this Offer shall be subject to such approvals and the Acquirer shall make the necessary applications for such statutory approvals.
- All Public Shareholders, including non-residents holders of Shares, must obtain all requisite approvals required, if any to tender the Offer Shares (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquire reserves the right to reject such Shares tendered in this Offer. Further, if the holders of the Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserves the right to reject such Offer Shares
- The Acquirer shall complete all procedures relating to payment of consideration under this Offer within 10 working days from the date of expiry of the tendering period to those shareholders who have tendered Shares and are found valid and are accepted for acquisition by the Acquirer
- In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any willful default or neglect of the Acquirer or the failure of the Acquirer to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirer agreeing to pay interest to the shareholders as directed by the SEBI, in terms of regulation 18(11) of the SEBI (SAST) Regulations Further if delay occurs on account of willful default by the Acquirer in obtaining the requisite approvals, regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture
- In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the approvals mentioned in paragraph VI(1) are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirer has a right to withdraw the Offer In the event of withdrawal, the Acquirer (through the Manager), shall within two (2) working days of such withdrawal make an announcement stating the grounds for the withdrawal in accordance with regulation 23(2) of the SEB (SAST) Regulations, in the same newspapers in which the DPS was published and such announcement will also be sent to SEBI, the Stock Exchange and the Target Company at its registered office
- The Acquirer may withdraw the Open Offer under Regulation 23 of the SEBI (SAST) Regulations.

VII. TENTATIVE SCHEDULE OF ACTIVITY Sr. No Activity Day and Date Wednesday, October 13, 2021 Issue of PA Friday, October 22, 2021 Last date for publication of DPS in the newspapers Friday, October 29, 2021 Last date for filing of the draft letter of offer with SEBI 4. Last date for a competitive bid Tuesday, November 16, 2021 Last date for SEBI observations on draft letter of offer (in the event SEBI Wednesday, November 24, 2021 has not sought clarifications or additional information from the Manager to the Offer) Identified Date Friday, November 26, 2021 Last date by which the Letter of Offer, duly incorporating SEBI's Friday, December 03, 2021 comments to the Draft Letter of Offer, is required to be dispatched to shareholders 8. Last date for upward revision of the Offer price/ Offer size Thursday, December 09, 2021 Last Date by which the committee of the independent directors of the Target Company shall give its recommendation on the Open Offer to the Public Shareholders

Date of expiry of tendering period (Offer Closing Date) Thursday, December 23, 2021 Date by which all requirements including payment of consideration, Thursday, January 06, 2022 rejection/acceptance and return of Shares to the Public Shareholders of the Target Company whose Shares have been rejected in this Open Offer Thursday, January 13, 2022 Last date for issue of post-offer advertisement

and other approvals, if any, and procedure for tendering acceptances

The Identified Date is only for the purpose of determining the Public Shareho

Date of commencement of tendering period (Offer Opening Date)

Letter of Offer would be mailed VIII.ELIGIBILITY TO PARTICIPATE IN THE OFFER AND PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LETTER OF OFFER

All Public Shareholders, registered or unregistered, holding the shares in dematerialized form or holding locked-in shares are eligible to participate in this Open Offer at any time during the tendering period for this Open Offer. For details in relation to tendering of Offer Shares held in physical form, please refer to para 11 below. Persons who have acquired Shares but whose names do not appear in the register of members of the Target

Company on the Identified Date, or unregistered owners or those who have acquired Shares after the Identified Date or those who have not received the Letter of Offer, may also participate in this Open Offer. The Open Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE in the form of separate window (Acquisition Window) as provided under the SEBI SAST Regulations read with

SEBI Circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 as may be amended from time to time, issued by SEBI BSE shall be the Designated Stock Exchange for the purpose of tendering of Offer Shares in the Open Offer.

The Acquirer has appointed Harjivandas Nemidas Securities Private Limited as the registered broker (Buying Broker) for the Open Offer, through whom the purchases and the settlement of the Open Offer shall be made

The contact details of the Buying Broker are as mentioned below: Harjivandas Nemidas Securities Private Limited

SEBI Registration No : INZ000256637 G12/13, Hilife Mall, P.M.Road, Santacruz West, Mumbai – 400 056 Address Contact Person Kartik Broker

+ 91 22 49744891 : kartik@hnspl.com All Public shareholders who desire to tender their shares under the Open Offer would have to approach their

respective stock broker ("Selling Broker") during the normal trading hours of the secondary market during tendering period for this Open Offer The Acquisition Window provided by BSE shall facilitate placing of sell orders.

The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the stock exchange during Tendering Period.

10. Shareholders can tender their Shares only through a broker with whom they are registered as client (KYC Compliant). 11. In the event Seller Broker of shareholder is not registered with BSE then that shareholder can approach the Buying Broker as detailed in the Point # 6 above and tender the Shares through the Buying Broker after submitting the details

as may be required by the Buying Broker to be in compliance with the SEBI regulations. 12. Such Offer shares would be transferred to the respective Selling Broker's pool account prior to placing the bid. 13. The process of tendering Equity Shares by the Equity Shareholders holding in demat and physical Equity Shares will

be separately enumerated in the Letter of Offer. 14 In accordance with the Frequently Asked Questions issued by SEBI. "FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/ 2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations.

5. It must be noted that the detailed procedure for tendering the shares in the offer will be available in the Letter of Offer ("LOF"). Kindly read it carefully before tendering Equity Shares in the Offer. Equity Shares once tendered in the Offer cannot be withdrawn by the Shareholders

IX. OTHER INFORMATION

4 77

The Acquirer accepts full and final responsibility for the information contained in the Public Announcement and the DPS and for their obligations as laid down in SEBI (SAST) Regulations.

The Acquirer accepts full responsibility for the information contained in this DPS that relates to them. All information pertaining to the Target Company has been obtained from (i) publicly available sources; or (ii) any information provided or confirmed by the Target Company, and the accuracy thereof has not been independently verified by the

Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed Saffron Capital Advisors Private Limited as the Manager.

This DPS will be available on the website of the Manager to the Offer (www.saffronadvisor.com) and is also expected to be available on the website of SEBI (www.sebi.gov.in) and BSE (www.bseindia.com)

DETAILS OF MANAGER AND REGISTRAR TO THE OPEN OFFER Manager to the Offer SAFFRON

Saffron Capital Advisors Private Limited CIN: U67120MH2007PTC166711 605, 6th Floor, Centre Point, J.B. Nagar, Chakala Andheri (East), Mumbai - 400 059 Maharashtra, India Tel: +91 22 4082 0906; Fax: +91 22 4082 0999

• • • • energising ideas

Email: openoffers@saffronadvisor.com Website: www.saffronadvisor.com Investor grievance email: investorgrievance@saffronadvisor.com Contact Person: Varsha Gandhi SEBI Registration Number: INM000011211 SEBI Registration Validity: Permanent

Purva Shareregistry (India) Private Limited CIN: U67120MH1993PTC074079 Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate J. R. Boricha Marg, Lower Parel East Mumbai - 400 011, Maharashtra, India Tel: +91 22 2301 2518 / 8261; Fax: N.A. Email: support@purvashare.com Website: www.purvashare.com Investor grievance email: support@purvashare.com Contact Person: Deepali Dhuri SEBI Registration Number: INR00001112

SEBI Registration Validity: Permanent

Registrar to the Offer



Paradigm Advisors 21/8, Divya Darshan, Jagdusha Nagar, Ghatkopar (West), Mumbai -400 086, Maharashtra, India

Email: sumeet.mehta@paradigmgroup.in; Contact Person: Sumeet Mehta ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

Vibhu Maurya Place: Mumba

Size: 32.9x50cm

Sd/-

(Acquirer)

Date: October 21, 2021

Last date of publication of the Open Offer opening public announcement, Thursday, December 09, 2021 announcing the schedule of activities of this Open Offer, status of statutor

Friday, December 10, 2021

lers as on such date to whom the